

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 621 of 1998

New Delhi, dated 24th March, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Vikas Chander,  
S/o Shri Bhagirath Lal,  
R/o Ritu Electrical,  
RZ/B-218, Raj Nagar-I,  
Palam Colony,  
New Delhi-110045.

... APPLICANT

(By Advocate: Shri U. Srivastava)

VERSUS

Union of India through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Ambala  
(Haryana)

3. P.W.I.,  
Northern Railway,  
Ukiana,  
Haryana.

.... RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for consideration for re-engagement in preference to juniors and outsiders.

2. Shri U. Srivastava has invited my attention to applicant's representation dated 28.11.97 which he states ~~that~~ still remain undisposed of.

3. I dispose of this O.A. with a direction to Respondents to dispose of applicant's aforesaid representation dated 28.11.97 in accordance with

rules and instructions on the subject preferably within three months from the date of receipt of a copy of this order. No costs.

*Antonio*  
(S.R. ADIGE)  
VICE CHAIRMAN (A)

/GK/